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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.No.764 of 1999.

DATE OF ORDER: 21-3-2000.

Between:

1. G.Vidya Sagar.
2. A.H.Qureshi.
3. M.Padmanabha Reddy.Applicants

a n d

1. Union of India, rep. by Secretary,
Ministry of Forests & Environment,
CGO Complex, Lodhi Road, New Delhi.
2. Government of Andhra Pradesh, rep. by its
Chief Secretary, Secretariat, Hyderabad.
3. Principal Chief Conservator of Forests,
Department of Forests, Aranya Bhavan,
Saifabad, Hyderabad.
4. The Pay & Accounts Officer,
Andhra Pradesh, Hyderabad.
5. Principal Secretary to Govt. of ..Respondents
A.P., EPS & T Department,
Secretariat, Hyderabad.

COUNSEL FOR THE APPLICANTS :: Mr.K.Sudhakar Reddy

COUNSEL FOR THE RESPONDENTS :: Mr.V.Rajeshwar Rao
(for Central Govt.)

:: Mr.V.V.Anil Kumar
(for State Govt.)

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

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: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.K.Sudhakar Reddy, learned Counsel for the Applicants and Mr.V.Rajeshwar Rao, learned Standing Counsel for the Central Government, and none for the State Government.

2. This OA is filed challenging the impugned Order G.O.Rt.No.207, dated 5-5-1999 issued by the respondents whereby notification was issued to retire the applicant at the age of 58 i.e., on the date 31-5-1999, 30-9-1999 and 31-7-1999, and for a consequential direction to the respondents to continue the applicants as IFS cadre Officers till their superannuation on attaining the age of 60. Earlier the applicants filed OA.No.1277 of 1998, which was dismissed. However, challenging that the applicants filed Writ Petition bearing WP.No.13135 of 1999 on the file of the High Court of Andhra Pradesh. The High Court of Andhra Pradesh stayed the Order of this Tribunal in OA.No.1277 of 1998, and also stayed the Order of reversion to the State cadre, vide order in WPMP.No.13821 of 1999 in WP.No.13135 of 1999.

3. In view of that, the learned Counsel for the Applicant submits that the applicants are continuing in the IFS cadre and their age of superannuation will also be 60.

4. In view of the above Writ Petition pending before the Hon'ble High Court of Andhra Pradesh, he submits that no order

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is necessary in this OA and hence the OA may be disposed of as not pressed.

5. In view of the above, the OA is disposed of as no further order is necessary in this OA. No costs.


(B.S.JAI PARAMESHWAR)

MEMBER (JUDL.)
21.3.00


(R.RANGARAJAN)

MEMBER (ADMN.)

DATED: this the 21st day of March, 2000

Dictated in the Open Court

DSN

21.3.00

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,
HYDERABAD.

1ST AND 2ND COURT

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

COPY TO

1. HON. MR. JUSTICE D. H. NASIR
VICE-CHAIRMAN

2. HON. MR. R. RANGARAJAN
MEMBER (ADMN)

3. HON. MR. M. (JUDL)

4. HON. MR. B. S. JAI PARASHUWAR
MEMBER (JUDL)

5. SPARE ✓

6. ADVOCATE

7. STANDING COUNSEL

DATE OF ORDER 21/3/2000

MA/RAS/CP. NO

IN

C.A. NO. 764/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN मामला/प्राप्ति स्थगित

ORDER/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
हैदराबाद आयोग
HYDERABAD BENCH

- 4 APR 2000

Despatch

~~RECORDED~~

Co-Sign
W. C. M. W. T.
C. T. S. P. M. T.
C. T. S. P. M. T.